

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**Ground Floor, Chanderlok Building,**  
**36, Janpath, New Delhi - 110 001**

No. 2/23(13)/2014/Adm /CERC

Dated, the 16 Aug 2014

Subject: **“Engagement of Individual Consultant in the  
Power Market Sector”**

**1.0 Background:-**

1.1 Since the enactment of the Electricity Act 2003 the power sector has undergone major structural changes. The Act is based on the philosophy that consumers should benefit from growth of competitive markets. The Act has de-licensed generation, encouraged captive power by allowing them to sell almost half of the generation without any license requirements. Multiple players are required for competitive markets. This is done by allowing multiple licensees in the same area and also allowing 'Open Access'. The trading platform of Exchanges has already been started. Traders are also in existence in the power market.

**1.2 Following are the statutory functions of CERC:**

- (a) To regulate the tariff of generating companies owned or controlled by the Central Government;
- (b) To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- (c) To regulate the inter-State transmission of electricity ;
- (d) To determine tariff for inter-State transmission of electricity;
- (e) To issue licenses to persons to function as transmission Licensee and electricity trader with respect to their inter-State operations;
- (f) To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- (g) To levy fees for the purposes of this Act;
- (h) To specify Grid Code having regard to Grid Standards;
- (i) To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- (j) To fix the trading margin in the inter-State trading of electricity, if considered, necessary;

(k) To discharge such other functions as may be assigned under this Act.

1.3 Under section 66 of the Electricity Act, CERC has been mandated to take steps for promoting the development of market (including trading) in power taking into account the National Electricity Policy. Under section 60 of the Act, CERC has also powers to deal with situations of market domination. It can issue appropriate directions to a licensee or a generating company if such an entity enters into any agreement or abuses its dominant position or enters into a combination which is likely to cause or causes an adverse effect on competition in electricity industry.

1.4 The Act has also given advisory role to CERC. It has been mandated to advise the Central Government on the matters relating to formulation of National Electricity Policy and Tariff Policy, promotion of competition, efficiency and economy in activities of the electricity industry, and promotion of investment in electricity industry.

1.5 Power sector is evolving in India and the present policy approach mainly aims at moving from cost plus tariff to competitive bidding based tariff, appropriate regulatory framework for mobilizing investments, and developing electricity markets.

1.6 In view of the above activities, Central Electricity Regulatory Commission proposes to engage one Individual Consultant in the capacity of Senior Advisor (Power Market). The detailed Terms of Reference containing the essential qualifications/ experience, duties and responsibilities and process of selection are given below:-

## **2.0 Scope of work for the Individual Consultant:-**

Working on development of Power Market and related issues such as:-

(a) Measures for promoting competition, efficiency and economy in activities being regulated by CERC.

(b) Market Design of long , medium , short term markets , physical and financial power markets, introduction of new market / products (capacity markets, ancillary markets, real time markets, over the counter/exchange based products), Issues on open access in transmission.

(c) Compliance Monitoring –Power Market Regulations, Trading Licensee Regulations, Trading Margin Regulations, Orders (related to Trading Licensees, Power Exchanges, short term power market)

(d) Market Oversight / Surveillance and Risk Management

(e) Due diligence of requests for new trading licensees

### 3. Qualification and experience required:-

Post	No. of Consultant	Qualifications, Experience & Competencies	Consolidated Salary
Senior Advisor (Power Markets)	One	<p><b><u>Qualification:</u></b></p> <ul style="list-style-type: none"><li>• Bachelor in Engineering with MBA / PGDBM in Finance / Energy Management from reputed institution OR</li><li>• Chartered Accountant with MBA / PGDBM in Finance</li></ul> <p style="text-align: center;">OR</p> <ul style="list-style-type: none"><li>• Masters in Economics.</li></ul> <p><b><u>Experience:</u></b> At least ten years in the field of power sector equity analysis or power sector consultancy or power companies/utilities or power trading with electricity traders or power exchange /commodity exchange or regulatory commissions.</p> <p><b><u>Competencies:</u></b></p> <ul style="list-style-type: none"><li>• Excellent written communication skills. Person who has published papers / articles on power markets in reputed journals/ magazines will be given preference.</li><li>• Strong analytical skills and ability to strategise, plan and execute studies on market behavior analysis, market surveillance, risk management etc.</li><li>• Adept in working on computers including MS Office.</li></ul>	Rs. 2,25,000/- per month. In deserving cases additional fee not exceeding 10% of the fees indicated above may be granted at the time of initial engagement.

#### 4.0 General terms and conditions:-

4.1. Normal working hours would be 9.30 A.M to 6.00 P.M (05 days week) including half an hour lunch break. The officials may be called on Saturdays, Sundays and other gazetted holidays, and directed to work beyond normal working hours in case of exigencies.

4.2 There will be a provision of 15 days leave (including 8 days casual leave and seven days on the pattern of earned leave but not encashable) in a calendar year (in addition to the gazetted holidays applicable in CERC office) subject to prior sanction.

5. **Duration of contract:** The contract will be initially for a period of two years which can be extended for upto one year on each occasion, limited to a total period of four years. In deserving cases an annual escalation upto 10% on the fee may be given with the approval of the competent authority based on the

performance during preceding year. The Commission and the Consultant would both have option to terminate the contract by giving a notice of three months or the equivalent remuneration in lieu thereof. Provided, in case of disciplinary action, the notice period shall not apply to CERC.

6. Applications are to be submitted in prescribed format only. Otherwise, the applications which are not in prescribed format are liable to be rejected. Incomplete applications or those received after due date will not be entertained and will be summarily rejected without any communication. The candidature of such candidates who are subsequently found ineligible according to the terms and conditions laid down in this tender notice will be cancelled. The decision of the Consultancy Evaluation Committee regarding eligibility of the candidate shall be final.

#### **7.0 Evaluation Criteria:-**

7.1 The Consultants will be engaged in accordance with the terms and conditions laid down in CERC (Appointment of Consultants) Regulation, 2008 and its amendment from time to time (copies available in CERC's website [www.cercind.gov.in](http://www.cercind.gov.in)).

7.2 The Commission reserves the right to reject or accept any bid without assigning any reason, or what so ever.

8. Appointment under this assignment shall be on purely contract basis for a limited period only. Such appointment shall not bestow any rights what so ever to claim for regular appointment or continued contractual appointment in CERC.

9. Relaxation in essential qualifications/experience can be considered in deserving cases at the discretion of CERC.

10. CERC reserves the right not to fill up all or any of the above-mentioned positions.

11. Only short-listed candidates will be called for an interaction with the Selection Committee.

12. Interested and eligible candidates may kindly send their applications, in the prescribed format to the Assistant Secretary, CERC, Ground Floor, Chanderlok Building, 36, Janpath, New Delhi-110 001 by Monday, the 08 September, 2014 up to 3.00 P.M.

Sd/- xxxxxxxx  
(P. Ramamoorthy)  
Assistant Secretary (P&A)  
Tel: 2375 3921

**Encls : Annexure**

**ANNEXURE**

**BIO-DATA**

- I. GENERAL INFORMATION :**
- 01. Name of the Candidate :
  - 02. Date of Birth :
  - 03. Father's Name :
  - 04. Permanent Address :
  - 05. Contact address :
  - 06. Tel No. :
  - Mobile No. :
  - email id :

**II. (a) Academic/Professional Qualifications:-**

Degree	University	Institute	Field/Specialization	Year of Passing

**(b) Experience:-**

Details of employment, in chronological order. Enclose a separate sheet, duly authenticated by your signature, if the space below is insufficient				
Office/Institute/ Organisation	Post held	From	To	Nature of duties in brief

**(c)**

Additional information, if any, which you would like to mention in support of your suitability for the post. Enclose a separate sheet, if the space is insufficient	
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**Signature of the Candidate**

Date: